

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.1424/Del/2020**

**A.Y.2009-10**

**ITA No.1425/Del/2020**

**A.Y.2007-08**

**ITA No.1426/Del/2020**

**A.Y.2008-209**

**ITA No.1427/Del/2020**

**A.Y.2011-12**

**ITA No. 1428/Del/2020**

**A.Y.2012-13**

**ITA No.1446/Del/2020**

**A.Y.2013-14**

<b>Sports &amp; Cultural Club, 225A, Sector-15A, Noida, U.P. PAN-AAAJS0280J</b>	<b>Vs.</b>	<b>Assistant Commissioner of Income Tax, Circle-3, Noida, Uttar Pradesh</b>
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. R.K. Gupta, Sr. DR

Date of hearing : **15.04.2021**

Date of pronouncement : **15.04.2021**

**ORDER****PER G.S. PANNU, VP :**

These appeals by the assessee for the different assessment years are directed against the orders of learned CIT(A)-I, Noida dated 07.02.2020, 14.02.2020 and 10.07.2020 respectively.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 09.04.2021, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 15.04.2021.

*Sd/-*  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

*Sd/-*  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar